

7. Aspinwall and Co., Alleppey.
8. United Coir Works, Alleppey.
9. Nava Bharat Enterprises (P) Ltd.
10. Bhagath Industrial Corporation, Delhi.

(ii) The total value of the consignments was of the order of Rs. 75 lakhs.

(iii) The complaints were due to the following two reasons--

1. The goods were of unsatisfactory quality in their constructional and dimensional aspects.
2. The goods in most cases were received in a damp and damaged condition with the outside covering of hessian soiled stained and torn. This was due to faulty handling during transport.

(iv) According to the terms of the contract, only 95% of the value of goods was paid against shipments and the balance 5% was held back

(v) These consignments were inspected by (i) Allepy Chamber of Commerce, Alleppey; and (ii) the Indian Chamber of Commerce, Cochin.

(c) The claim is nearly equivalent to the amount which has been withheld, i.e. 5%.

Export of Marine Products

*77. SHRI H. N. MUKERJEE: Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state:

(a) whether Government have explored the possibility of increasing the export of marine products; and

(b) if so, the steps being taken in this direction?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(VIDESH VYAPAR MANTRALAYA MEN

UP-MANTRI) (SHRI A. G. GEORGE):
(a) Yes, Sir.

(b) Deep Sea Fishing has been accepted as one of the industries for foreign collaboration.

Capital items of machinery required for production, improved processing methods and packing have been included under the import policy for Registered Exporters of Fish and Fish Products. Special facilities for import of cans and packing medium (Olive and Soyabean Oil) have been extended for export of sardines.

It is proposed to set up a Statutory body for development and organisation of export of marine products, exploring new markets and diversification of products.

Accounts of Former Rulers in Foreign Banks

*78. SHRI K. LAKKAPPA:
SHRI MUKHTIAR SINGH
MALIK:

Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state:

(a) whether Government have investigated the accounts of the former Rulers of Indian States in foreign banks; and

(b) if so, the details of the investigation made?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (PRADHAN MANTRI, PARAMANU URJA MANTRI, GRIH MANTRI TATHA SOOCHANA AUR PRASARAN MANTRI) (SHRIMATI INDIRA GANDHI): (a) and (b). No investigation has been made. However, according to information furnished to the Reserve Bank, 27 Rulers had balances abroad amounting to Rs. 61 lakhs as on 31-12-68 and nine of them had investments amounting to Rs. 113 lakhs. Four other Rulers had balances abroad amounting to Rs. 4.29 lakhs as on 31-12-69 and two of them had investments amounting to Rs. 73.31 lakhs.

Demand by Chief Minister of Tamil Nadu for more Autonomy for States.

*79. SHRI S. A. MURUGA-
NANTHAM:
SHRI S. P. BHATTACHARYYA:

**SHRI ATAL BIHARI
VAJPAYEE :**

Will the Minister of HOME AFFAIRS (GRIH MANTRI) be pleased to state :

(a) whether her attention has been drawn to the speech made by the Chief Minister of Tamil Nadu, demanding more autonomy for the States ; and

(b) if so, what is Government's attitude towards the demand of the States for more autonomy in financial and economic affairs ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA MEN RAJYA MANTRI) (SHRI K. C. PANT) : (a) Government have seen such Press Reports.

(b) Questions relating to Centre-State relations have been studied in depth by the Administrative Reforms Commission and the Study team appointed by the Commission. The Administrative Reforms Commission have come to the conclusion that "the provisions of the Constitution governing Centre-State relations are adequate for the purpose of meeting any situation or resolving any problem that may arise in this field". The recommendations of the Administrative Reforms Commission on Centre-State relationships are under examination.

Setting up of Tea Corporation

*80. SHRI B. NARAYANAN : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether a Tea Corporation has been set up ;

(b) if so, the functions of the Corporation ; and

(c) if it has not yet been set up, the draft outlines of the Corporation proposed to be set up ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) : (a) to (c). A proposal to set up a Tea Corporation for marketing of packaged tea is under consideration of Government. Details of the set-up of the Corporation and its functions are being worked out.

**Lack of Credit facilities for Exporters for
Trade with U.A.R.**

*83. SHRI SUBODH HANSDA : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether Indian exporters are in difficulty to implement the orders they have booked with the U.A.R. for lack of credit facilities from Government ;

(b) whether this has also affected the import trade ; and

(c) whether this has been brought to the notice of Government and, if so, now Government propose to remove the imbalance ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) : (a) Yes, Sir ; some difficulties were experienced by our exporters due to the over-contracting by U.A.R. of Indian commodities considerably in excess of the stipulated ceilings provided in the trade arrangements.

(b) No, Sir.

(c) Yes, Sir ; this situation has been receiving constant attention of the two Governments. A trade delegation from U.A.R. held discussions with their Indian counterparts from 12-5-1971 to 20-5-1971 on the various aspects of the problems and its solution. The discussions are expected to be resumed in June/July, 1971 to evolve a suitable mechanism to prevent the recurrence of such a situation.

**Abolition of Special Privileges Enjoyed
By I.C.S. Officers**

*84. SHRI C. K. CHANDRAPPAN :
SHRI C. CHITTIBABU :

Will the PRIME MINISTER (PRADHAN MANTRI) be pleased to state :

(a) whether Government have considered the question of abolition of the special privileges enjoyed by the I.C.S. officers ; and

(b) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (GRIH MANTRALAYA AUR KARMIK VIDHAG MEN RAJYA MANTRI) (SHRI KAM NIVAS MIRDHA) : (a) and (b). The matter is under consideration.